

Government of India
Ministry of Finance
Department of Financial Services
Lok Sabha
Unstarred Question No. 1800

To be answered on Friday, November 25, 2016/Agrahayana 4, 1938 (Saka)

Online Insurance Scheme

1800. SHRI MANOJ TIWARI:
SHRI HARI OM PANDAY:
SHRI V. PANNEERSELVAM:
DR. RATNA DE (NAG):
SHRI CHANDRA PRAKASH JOSHI:

Will the Minister of FINANCE
be pleased to state:

- (a) whether the Insurance Regulatory and Development Authority of India (IRDAI) has notified any new procedural amendments in Online Insurance Scheme in recent past;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the manner in which new procedural amendments is likely to help to grow and empower the insurance sector of the country?

Answer
Minister of State in the Ministry of Finance
(Shri Santosh Kumar Gangwar)

(a) to (c) Insurance Regulatory and Development Authority of India (IRDAI) has not notified any new procedural amendments in online insurance schemes in the recent past. However, IRDAI has notified IRDAI's (Issuance of e-Insurance Policies) Regulations, 2016 on 13th June 2016, and IRDAI's (Maintenance of Insurance Records) Regulations, 2015 on 12th August 2015.